

**DIVISION BENCH**

**ITEM NO.125**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA (CAA) No.19/ALD/2023  
(First Motion)**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 9<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S CALICO SHOES PRIVATE LIMITED WITH M/S TORPEDO SHOES PRIVATE LIMITED</b>
<b>UNDER SECTION</b>	<b>230/232 OF COMPANIES ACT, 2013</b>

**THROUGH PHYSICAL/VIRTUAL HEARING:**

**ORDER**

- 1. Due to paucity of time, the matter could not be taken up for hearing and therefore, it is adjourned for 06<sup>th</sup> June, 2024.**
- 2. Meanwhile, pleadings if any, wherever pending be completed by the RoC, RD as well as Income Tax Department with advance copies to be supplied to the opposite side.**

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**09<sup>th</sup> May, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*